

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

01/03/2019

O.A./260/67/2019

WITH

O.A./260/218/2018

ITEM NO:8

FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

S K PURTY

-V/S-

M/O RAILWAYS

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Respondents' counsel submitted that in both the O.As. the Respondents have already allowed the relief as claimed and released the retirement benefits as per rules. Ld. Counsel for the respondents' has filed copy of the sanction order in support of the fact that the relief has been granted. This is taken on record.</p>
	<p>Applicant's counsel agreed for that in O.A. No.218/18, that the relief has been granted. Regarding O.A. No.67/19 it is submitted that this may be disposed with liberty to the applicant to agitate this matter if there is any outstanding.</p>
	<p>In view of the above, the O.A. No.67/19 is disposed of with observation that if the applicant is any outstanding grievance after</p>

sanction of the amount by the respondents then he will have liberty to agitate the matter as per provisions of law.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

k.b